

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 26 of the National Investigation Agency Act, 2008:—

- (1) S.O.2052 (E), dated the 9th June, 2016, appointing Shri Navneet Kumar, Judicial Commissioner, Ranchi as the Judge to preside over the Special Court for the State of Jharkhand.
- (2) S.O. 2053 (E), dated the 9th June, 2016, appointing Shri Sanjeev Kumar Tamak, 1st Additional Sessions Judge, Jagdalpur as the Judge to preside over the Special Court having jurisdiction over Civil District Uttar Bastar Kanker, Bastar at Jagdalpur, Dakshin Bastar (Dantewada) and Kondagaon in the State of Chhattisgarh.
- (3) S.O. 2054 (E), dated the 9th June, 2016, appointing Shri Tarsem Mangla, Senior Most Additional Sessions Judge, Mohali as the Judge to preside over the Special Court for the State of Punjab.
- (4) S.O. 2055 (E), dated the 9th June, 2016, appointing Shri Gulab Singh, Senior Most Additional Sessions Judge, Panchkula as the Judge to preside over the Special Court for the State of Haryana.
- (5) S.O. 2056 (E), dated the 9th June, 2016, appointing Shri Ranjit Kumar Jain, Additional Sessions Judge-I, Chandigarh as the Judge to preside over the Special Court for the Union Territory of Chandigarh.

[Placed in Library. For (1) to (5) See No. L.T. 4989/16/16]

#### **Notification of the Ministry of Home Affairs**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Sir, I lay on the Table, under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007, a copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 64 (E), dated May 1 — May 7, 2016, (Weekly Gazette) publishing the Sashastra Seema Bal Group 'C' Combatised (Non-Gazetted) Para-Veterinary Posts Recruitment (Amendment) Rules, 2016.

[Placed in Library. See No. L.T. 4995/16/16]

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#### **REPORTS OF THE JOINT COMMITTEE ON OFFICES OF PROFIT**

SHRI DILIPBHAI PANDYA (Gujarat): Sir, I lay on the Table, a copy (in English and Hindi) of the Sixth, Seventh and Eighth Reports of the Joint Committee on Offices of Profit.

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